

RBI/2022-23/170

DOR.AML.REC.98/14.06.001/2022-23

January 24, 2023

The Chairpersons/ CEOs of all the Regulated Entities

Madam/Dear Sir,

**Designation of 3 individuals as 'Terrorists' under Section 35 (1) (a) of the Unlawful Activities (Prevention) Act (UAPA), 1967 and their listing in the Schedule IV of the Act- Reg.**

In terms of Section 53 of our [Master Direction on Know Your Customer dated February 25, 2016](#) as amended on May 10, 2021, "The procedure laid down in the UAPA Order dated February 2, 2021 (Annex II of this Master Direction) shall be strictly followed and meticulous compliance with the Order issued by the Government shall be ensured." Further, Section 52 of the aforementioned Master Direction states that, "Details of accounts resembling any of the individuals/entities in the lists shall be reported to FIU-IND apart from advising Ministry of Home Affairs as required under UAPA notification dated February 2, 2021 (Annex II of this Master Direction)". In this regard, it is highlighted that the UAPA Order in Annex II of the [MD on KYC, 2016](#) shall also apply to amendments carried out in Schedule I and IV of the UAPA, 1967 apart from the UNSC lists mentioned in the Order.

2. In this connection, please refer to the Gazette notifications dated January 06, 2023, January 07, 2023 and January 09, 2023, of the MHA in respect of three individuals who have been declared as 'Terrorists' and have been listed in the IV of the UAPA 1967, under Section 35 (1) (a) of UAPA 1967. The Statutory Order (S.O.) numbers and the respective entries are as provided below:

S.O. Numbers	Entries
71(E)	51. Arbaz Ahmad Mir
104(E)	52. Dr. Asif Maqbool Dar
105(E)	53. Arshdeep Singh Gill @ Arsh Dala

विनियमन विभाग, केंद्रीय कार्यालय, केंद्रीय कार्यालय भवन, 12वीं/ 13वीं मंज़िल, शहीद भगत सिंह मार्ग, फोर्ट, मुंबई- 400001

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हिंदी आसान है, इसका प्रयोग बढ़ाइए

"Caution: RBI never sends mails, SMSs or makes calls asking for personal information like bank account details, passwords, etc. It never keeps or offers funds to anyone. Please do not respond in any manner to such offers."

3. Regulated Entities (REs) are advised to take note of the aforementioned Gazette notifications issued by MHA for necessary compliance. REs shall also take note of any future amendments to Schedule I and IV of the UAPA, 1967, for immediate necessary compliance.

Yours faithfully,

(Santosh Kumar Panigrahy)  
Chief General Manager